

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-625/ND/2017**

IN THE MATTER OF:

M/s. Indus Container Lines Pvt. Ltd.

...PETITIONER

Vs.

M/s. Geo Express Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

For the Liquidator

:Mr. Ajit Kumar, Liquidator

ORDER

IA No. 546/2018

Heard the submissions made by the learned counsel for the liquidator. The counsel for the liquidator has submitted that he is ready for arguments however non-applicant was not present. Having seen the approach of the non-applicant to these matters, let Court Officer may send e-notice to the non-applicant and the counsel for the liquidator is directed to serve private notice by all modes. It may be made clear that if the non-applicants fails to present on the next date of hearing in person or through their counsel, they will be set as



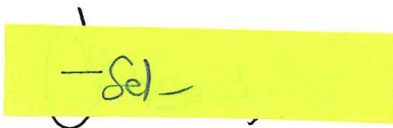
(Anjula)



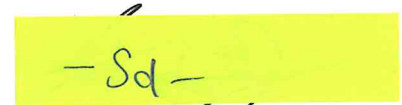
exparte and the matter will be proceeded further. Post this matter after three weeks. The matter is adjourned to **28th of September, 2021.**

IA No. 376/2021

IA No. 376/2021 is the application for dissolution may be posted to **28th of September, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)